

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s).411/2025

RISHU SHREE

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 257400/2025 - CLARIFICATION/DIRECTION, IA No. 257401/2025 - EXEMPTION FROM FILING O.T.)

Date : 17-10-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE JOYMALYA BAGCHIFor Petitioner(s) :Mr. Mukul Rohatgi, Sr. Adv.
Mr. Narender Hooda, Sr. Adv.
Mr. Siddharth Dave, Sr. Adv.
Mr. Arshdeep Singh Khurana, Adv.
Mr. Manohar Pratap, AOR
Ms. Pallavi Sharma, Adv.
Ms. Tannavi Sharma, Adv.
Mr. Sidak Singh Anand, Adv.
Mr. Peeyush Bhatia, Adv.
Ms. Khusboo Jain, Adv.
Mr. Kabir Sanchi, Adv.
Mr. Yuvraj Nandal, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Since the lead case, in which vires of Sections 50 and 63 of the Prevention of Money Laundering Act, 2002 are under challenge, is likely to be taken up for final adjudication in the near future, we are not inclined to entertain a fresh writ petition on the same issue as it will unnecessarily delay the adjudication of the lead case.
2. We, therefore, decline to entertain the instant writ petition,

and relegate the petitioner to raise all his contentions before the appropriate forum(s).

3. However, in the peculiar facts and circumstances of this case, the arrest of the petitioner shall remain stayed till 10.11.2025, with a view of enabling him to approach the appropriate forum.

4. It is clarified that we have not expressed any opinion on the merits of the case.

5. The Writ Petition is, accordingly, disposed of.

6. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR